

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.P. (IB) No.255/BB/2019
U/s 9 of IBC, 2016
R/w Rule 6 of I&B (AAA) Rules, 2016

In the matter of:

Shri Vivek Kumar Gupta
15212 ATS Advantage,
Indirapuram, Ghaziabad,
Uttar Pradesh – 201 014. - Petitioner/Operational Creditor

Versus

M/s. People Tech IT Consultancy
Private Limited
1st Floor, No.10, 27th Main Road,
100 Feet Ring Road,
1st Stage BTM Layout,
Bangalore – 560 068. - Respondent/Corporate Debtor

Date of Order: 22nd July, 2019

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (Technical)

Parties/Counsels Present:

For the Petitioner : None
For the Respondent : ---

ORDER

Per: Dr. Ashok Kumar Mishra, Member (Technical)

1. C.P. (IB) No.255/BB/2019 is filed by M/s. Ashmit Corporation Private Limited ('Petitioner/Operational Creditor') under Section 9 of the IBC, 2016 read with Rule 6 of the I&B (Application to Adjudicating Authority) Rules, 2016, by inter alia seeking to initiate Corporate Insolvency Resolution Process (CIRP) in respect of M/s. Starpick Fantasy Private Limited ('Respondent/Corporate Debtor') on the

ground that the Corporate Debtor has committed default for a total outstanding amount of Rs.12,12,813/- (Rupees Twelve Lakhs Twelve Thousand Eight Hundred and Thirteen Only) to the Operational Creditor.

2. The Petition was filed before the Bench on 06.06.2019 and on scrutiny of the application, the Registry has raised certain office objections on 11.06.2019, and the same were sent by email to the Counsel on 12.06.2019. However, the office objections were not complied within the time granted, and the case was listed on 04.07.2019 for non-compliance of office objections, and on that day neither the Petitioner nor Counsel for the Petitioner appeared before the Tribunal.
3. On perusal of the records, it shows that the case is not being prosecuted diligently. Therefore, the case was posted under the caption "**For Dismissal**" on 22.07.2019. Today also neither the Petitioner nor Counsel for the Petitioner appeared before the Tribunal. It shows that the Petitioner is not interested to prosecute the case, and therefore, the Petition is liable to be dismissed for default for non-compliance of office objections.
4. In the result, C.P. (IB) No.255/BB/2019 is dismissed for default for non-compliance of office objections. No order as to costs.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RAJESWARA RAO VITTANALA)
MEMBER, JUDICIAL